

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 77347 of 2019

(Arising out of Order-in-Original No.18/HAL/ST/2019-20 dated 13.05.2019 passed by Commissioner of CGST & Central Excise, Haldia Commissionerate)

M/s Delux Engineering Concern

D-Block, Durgachak Colony, Haldia, Purba Medinipur-721602

Appellant

VERSUS

Commissioner of CGST & CX, Haldia Commissionerate,
15/1, Strand Road, Kolkata-700001.

Respondent

APPEARANCE :

None for the Appellant

Shri B.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO...76353/2025.....

DATE OF HEARING : 19.05.2025

DATE OF DECISION : 19.05.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)